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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ W.P.(C) 14344/2025, CM APPL. 58778/2025, CM APPL. 58779/2025
& CM APPL. 58780/2025

VIKAS MITTAL

.....Petitioner

Through: Ms. Shyel Trehan, Sr. Adv. with Ms. Vidhi Jain, Mr. Manish Kaushik, Mr. Mishal Johari, Mr. Vikas Ashwani and Mr. Chirag Sharma, Advs.

versus

UNION OF INDIA AND ORS

.....Respondents

Through: Mr. Ishkaran Singh Bhandari, CGSC with Mr. Piyush Yadav, Advs. for R-1. Mr. Rajshekhar Rao, Sr. Adv. with Mr. Rachit Bahl, Ms. Sayobani Basu, Ms. Dhriti Batra and Ms. Ishi Rohatgi, Advs. for R-2 and R-3. Mr. Pratham Agarwal and Mr. Saigal, Advs. for R-6.

CORAM:
HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE TUSHAR RAO GEDELA

ORDER
17.09.2025

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1. Heard learned counsel for the parties.
2. Sub Section (2) of Section 1 of the Digital Personal Data Protection Act, 2023 provides that the Act shall come into force with effect from the date to be notified by the Central Government. It further provides that different dates may be appointed for different provisions of this Act to come into force.



3. We have, however, been informed that no such notification as contemplated in Sub Section (2) of Section 1 of the said Act has been issued.

4. Let the said fact be verified by the learned counsel representing the Union of India who shall seek instructions not only in respect the fact that as to whether any notification under Sub Section (2) of Section 1 of the said Act has been issued but also as to whether any such notification is in contemplation.

5. List on 12.11.2025.

DEVENDRA KUMAR UPADHYAYA, CJ

TUSHAR RAO GEDELA, J

SEPTEMBER 17, 2025

N.Khanna